

ITEM NO.35

COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.5023/2015

(Arising out of impugned final judgment and order dated 09-10-2014
in FA No. 270/1996 passed by the High Court of Judicature at Patna)

CHANDRIKA PRASAD SINGH (D) THR. LRS. & ANR. Petitioner(s)

VERSUS

STATE OF BIHAR & ORS. Respondent(s)

WITH S.L.P.(C) No.6753/2015 (XVI)
CONMT.PET.(C) No.43/2017 In SLP(C) No. 6753/2015 (XVI)
Diary No.19160/2017 (XVI)
S.L.P.(C) No.8023/2018 (XVI)

Date : 04-02-2019 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Pranesh, AOR
Mr. Kumar Parimal, Adv.
Mr. Aniruddha P. Mayee, AOR
Mr. Subhro Sanyal, AOR
Mr. Manish Kumar Saran, AOR
Mr. Smarhar Singh, AOR

For Respondent(s)

Mr. Manish Kumar Saran, AOR
Mr. Satya Prakash Sharan, Adv.
Ms. Abha R. Sharma, AOR
Mr. D.S. Parmar, Adv.
Mr. Mahendra Singh, Adv.
Mr. Subhro Sanyal, AOR

Mr. Pranesh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**In view of the request made in the letter circulated
on behalf of the respondent, the matter is adjourned by a
week.**

**(Chetan Kumar)
A.R. -cum-P.S.**

**(Anand Prakash)
Court Master**